

**Alleged Ill-Treatment of Passengers  
by I.A.C.**

1677. SHRI ANANTRAO PATIL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether complaints have been received that the passengers are often insulted or given ill-treatment by the staff of I.A.C. at the I.A.C. Booking office or at the Airport; and

(b) if so, the steps taken to avoid such complaints?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). There have been some complaints about discourtesy shown by I.A.C. staff at booking offices and the airports. Each complaint is thoroughly investigated by the Corporation, and the staff dealt with departmentally.

**Mohit Chowdary Case**

1678. SHRI YASHPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the investigation into the case of Mohit Chowdary has since been completed;

(b) if not, the reasons for the delay; and

(c) the time by which the case is likely to be decided?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) On completion of investigation, a charge sheet was filed in this case in the Court of Additional Presidency Magistrate Calcutta. The High Court of Calcutta has issued an ad interim stay order of the proceedings in the trial court, on a revision petition before the High Court.

(b) and (c). Do not arise.

**Cases Pending in Supreme Court**

1679. SHRI D. N. PATODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases pending before the Supreme Court at present;

(b) by what time the backlog is likely to be cleared; and

(c) the steps proposed to be taken to ensure that such huge arrears are not accumulated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) 5,526 on 1-2-1968.

(b) and (c). Out of the pending cases, only 1,790 matters are ready for hearing. Considering the overall position of pending cases, special Benches are constituted in the Supreme Court off and on during each term to dispose of ready cases of various categories and every effort is made to reduce pendency. The Supreme Court has also amended its rules in March, 1966, with a view to expediting disposal of cases.

**Lateral Road Project**

1680. SHRI BHOGENDRA JHA: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the building of roads running through the northern border of Bihar and parts of Uttar Pradesh as a lateral road project has been taken in hand;

(b) if so, the roads under construction and when they are to be completed; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSAN): (a) to (c). The construction of the Lateral Road from Bareilly (in